

ITEM NO.501

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 804/2017

(Arising out of impugned final judgment and order dated 23-09-2016 in WPC No. 7663/2016 passed by the High Court of Delhi at New Delhi)

KARMANYA SINGH SAREEN & ANR.

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

([TO GO BEFORE FIVE HON'BLE JUDGES] [FOR DIRECTIONS]

IA No. 6140/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 11372/2021 - CLARIFICATION/DIRECTION)

WITH

W.P.(C) No. 347/2017 (PIL-W)

W.P.(C) No. 463/2021 (PIL-W)

(IA No. 53927/2021 - GRANT OF INTERIM RELIEF

IA No. 53930/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

T.P.(C) No. 2145/2022 (XVI-A)

(FOR ADMISSION and IA No.143173/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 11-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

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Mr. Susmit Pushkar, Adv.
Mr. Anchit Oswal, Adv.
Mr. Gaurav Sharma, Adv.
Ms. Naina Agrawal, Adv.
M/S. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

We take note of the submission of Mr. R. Venkataramani, learned Additional General of India that a Bill called the Digital Personal Data Protection Bill, 2022 (for short 'the Bill') which addresses the issues is going to be tabled during the Monsoon Session which will commence in the month of July, 2023.

Considering the circumstances, we request the Registry to place the matters before Hon'ble the Chief Justice of India so that a Bench can be constituted preferably in the first week of August, 2023.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR